

18.22 hrs.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

PUNJAB APPROPRIATION BILL,* 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): On behalf of Shri Morarji Desai I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1968-69.

SHRI JAGANNATH PAHADIA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1968-69."

The motion was adopted.

SHRI JAGANNATH PAHADIA: I introduce** the Bill. I beg to move**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1968-69, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1968-69, be taken into consideration."

The motion was adopted.

MR. SPEAKER: Now we shall take up clause by clause consideration. The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

18.23 hrs.

DEMANDS*** FOR SUPPLEMENTARY GRANTS (PONDICHERRY), 1968-69

MR. SPEAKER: We will now proceed with the discussion on the Supplementary Demands for Grants in respect of the Budget for the Union Territory of Pondicherry for 1968-69.

DEMAND NO. 7—REGISTRATION FEES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 49,000 be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Registration Fees.'"

DEMAND NO. 9—GENERAL ADMINISTRATION

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 83,000 be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'General Administration.'"

* Published in Gazette of India Extraordinary, Part II, section 2, dated 18-12-68.

** Introduced/moved with the recommendation of the President.

*** Moved with the recommendation of the President.